IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Revision No. 443 of 2014

Santosh Singh … … Petitioner

Versus

The state of Jharkhand … … Opp. Party

CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

For the Petitioner : Mr. Surendra Prasad Sinha, Advocate
For the State : Ms. Priya Shrestha, A.P.P.

Through Video Conferencing

7/29.06.2020

1. Learned counsel for the petitioner Mr. Surendra Prasad Sinha is present.
2. Mr. Priya Shrestha, learned counsel appears on behalf of the State.
3. Learned counsel for the petitioner seeks adjournment and submits that on the next date he shall prepare himself for the argument and will not seek any adjournment.
4. Post this case on 09.07.2020 for 'Final Disposal'.

(Anubha Rawat Choudhary, J.)

Binit/